

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 852 of 2019

IN THE MATTER OF:

LT. COL. H.S. BEDI (RETD.)

...Appellant

Versus

L & T Finance Ltd. & Ors.

...Respondents

Present:

For Appellant: Mr. Vaibhav Dabas, Advocate.

O R D E R

05.11.2019 Learned counsel for the Appellant - Mr. Vaibhav Dabas, Advocate submits that before the Adjudicating Authority, the matter is already settled and 'Financial Creditor' has withdrawn the Company petition by order dated 9th September, 2019 filed under Section 12 (A) and thus, it is stated that the present appeal is infructuous, Advocate states that he has instruction to withdraw the appeal.

The appeal is disposed of as withdrawn.

[Justice A.I.S. Cheema]
Member (Judicial)

[Justice Venugopal M.]
Member (Judicial)

[Justice Jarat Kumar Jain]
Member (Judicial)